

(33)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : AT HYDERABAD

OA 967/90.

Dt. of Order: 8-11-93.

G.Murali Krishna

....Applicant  
Vs.

1. Department of Space,  
Indian Space Research Organisation,  
SHAR Centre, Govt. of India,  
Bangalore, rep. by its Chairman.
2. Administrative Officer, Recruitment,  
Indian Space Research Organisation,  
SHAR Centre, Sriharikota Range,  
Nellore District-524 124.

....Respondents

Counsel for the Applicant : Shri I.Venkata Narayana

Counsel for the Respondents : Shri N.V.Raghava Reddy,  
Addl.CGSC

CORAM:

THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

....2.

*240*

Copy to:-

1. Chairman, Department of Space, Indian Space Research Organisation, SHAR Centre, Govt. of India, Bangalore.
2. Administrative Officer, Recruitment, Indian Space Research Organisation, SHAR Centre, Sriharikota Range, Nellore District-124.
3. One copy to Sri. I. Venkata Narayana, advocate, 3-6-369A/11, Himayatnagar, Hyd-29.
4. One copy to Sri. N.V. Raghava Reddy, Addl. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

2nd copy  
RSM/-

9  
O.A.NO.967/90

JUDGMENT

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

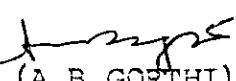
Heard the learned counsel for the applicants, Shri I.Venkatanarayana and the learned Standing Counsel for the respondents, Shri N.V.Raghava Reddy.

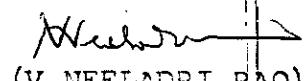
2. This OA was filed praying for a direction to the respondents to consider the case of the applicant for appointment to the post of Canteen Supervisor in the existing vacancies in the Canteens as he was selected as ~~Examiner~~ ~~Supervision~~ OC candidate on the basis of the interview held on 7.4.1989.

3. It is pleaded for the respondents that the vacancy was reserved for ST candidates and as no ST candidate was sponsored by the Employment Exchange in pursuance of the requisition given for the respondents, the said vacancy was filled by appointment of SC candidate after ~~issuing~~ a fresh notification in regard to the said post.

4. It is now submitted for the applicant that as he got job elsewhere, this OA is not pressed. Even on merits also, this OA has to be dismissed. As this OA is not pressed, there is no need to advert in detail in regard to the plea of the respondents.

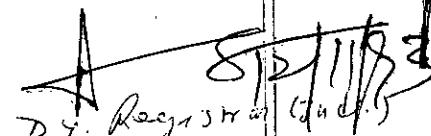
5. In the result, the OA is dismissed. No costs.

  
(A.B.GORTHI)  
MEMBER (ADMN.)

  
(V.NEELADRI RAO)  
VICE CHAIRMAN

DATED: 8th November, 1993  
Open court dictation

vsn

  
D.Y. Registrar (G.A.C.)

Conc. - 31 -

OA-967/90

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T CHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 27/11/1993

ORDER/JUDGMENT:

M.A./R.A./C.A. NO.:

in

O.A. No.

967/90

T.A. No. .... (W.P. ....)

Admitted and Interim directions  
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default

Rejected/Ordered.

No order as to costs.

pvm

